GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

LOK SABHA UNSTARRED QUESTION NO. 54 ANSWERED ON 02.02.2021

GRAM PANCHAYAT DEVELOPMENT PLAN

†54. SHRI VIJAY BAGHEL:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government has issued guidelines for the release and utilisation of grant to the Gram Panchayats and local bodies under the 14th Finance Commission Award for Gram Panchayat Development Plan (GPDP);

(b) the details of the items alongwith the schemes and funds allocated to the State of Chhattisgarh under the 14th Finance Commission during the last five years;

(c) whether the State Government of Chhattisgarh has given the details of expenditure of the funds allocated for various schemes under the 14th Finance Commission to the Government and if so, the details thereof; and

(d) the details of the audit report and the steps taken to resolve the audit objection for the expenditure by State Government of Chhattisgarh under the 14th Finance Commission?

ANSWER

MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR)

(a) Yes Sir. The Government has issued guidelines for the release and utilisation of grant to the Gram Panchayats and local bodies under the 14th Finance Commission vide letter No. 13(32)/FFC/FCD/2015-16 dated 8th October, 2015 of Ministry of Finance.

(b) The 14th Finance Commission (FFC) had recommended Grant-in-aid to duly constituted Panchayats in two parts, namely (i) Basic Grant (90%) and (ii) Performance Grant (10%). The Grants were intended to be used to support and strengthen the delivery of basic civic services including water supply, sanitation including septic management, sewage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths, street-lighting, burial and cremation grounds and any other basic service within the functions assigned to them under relevant legislations. The details of funds allocated to the State of Chhattisgarh under the 14th Finance Commission (FFC) during the last five years are as under:

| | (Rs. in crore) | | | | | | |
|------------|----------------|---------|---------|---------|---------|--|--|
| Year | 2015-16 | 2016-17 | 2017-18 | 2018-19 | 2019-20 | | |
| Allocation | 566.18 | 886.82 | 1022.18 | 1180.02 | 1588.94 | | |

(c) The State of Chhattisgarh has been using the Ministry's accounting module of eGramSwaraj (a work based accounting software, erstwhile PRIASoft) to record the receipt amount and the expenditure incurred by the Panchayats under various schemes. The details of expenditure for various schemes under the 14th Finance Commission year wise are as under:

| | | | | | | (Rs. in crore) |
|-------------|---------|---------|---------|---------|---------|------------------------|
| Year | 2015-16 | 2016-17 | 2017-18 | 2018-19 | 2019-20 | 2020-21 |
| | | | | | | (till 27 th |
| | | | | | | January, |
| | | | | | | 2021 |
| Expenditure | 52.89 | 332.64 | 852.92 | 947.30 | 1284.99 | 996.63 |

(d) In accordance with Article 243J of the Constitution the legislature of a State may, by law, make provisions with respect to the maintenance of accounts by the Panchayats and the auditing of such accounts. The details of the audit reports and steps taken to resolve the audit objection are accordingly under purview of the respective State Government. The State Government of Chhattisgarh has informed that 39 audit objections related to FFC Grants have been included in the report submitted to the Legislative Assembly of Chhattisgarh till 2018 by the local fund audit department. The Panchayat Directorate of State Government of Chhattisgarh has also issued advisory on 7.1.2021 to the district authorities to resolve the audit objections.

Further, with a view to ensure timely availability of audited accounts of Panchayats from the FY 2020-21, the Ministry of Panchayati Raj has launched the application of AuditOnline.
